

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

3.12.03

Counter filed by the learned counsel for Respondents who is ~~an~~ accommodation today. Copy of counter be served on applicant by 10.12.03.

[Signature]
03/12/03
REGISTRAR

Copy of counter not served.

Registrar

MS
9/12/03

DT. 10.12.2003

Ld. counsel for the Plaintiff is present. He files receipt after service of copy of counter. At request, time is granted till 9.1.2004 to file rejoinder.

[Signature]
10/12/03
REGISTRAR

Rejoinder not filed.

Registrar

MS
31/1/04

Order dt. 9.1.2004

On the prayer of Ld. counsel for the applicant, time is granted as a last chance till 23.1.04 to file rejoinder.

[Signature]
9.1.04
REGISTRAR

Rejoinder not filed.

MS
22/1/04

Registrar

16.4.2004

For the reasons recorded separately vide common order dated 16.4.2004 (in O.A. 427/02) this O.A. is disposed. Let a copy of the common order referred to above be kept on record (this O.A.) for reference.

[Signature]
Vice Chairman